

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALAHABAD BENCH, ALAHABAD**

Allahabad, this the 12<sup>th</sup> day of September, 2018

Present :

**Hon'ble Mr. Rakesh Sagar Jain, Member – J**

**Hon'ble Mr. Md. Jamshed, Member-A**

Original Application No.330/1052/2014

Smt. Adhikari Devi ....

.....Applicant.

By Advocate – Shri Damodar Pandey

Vs.

Union of India & Ors.

.....Respondents

By Advocate : Ms. Shruti Malviya

**O R D E R**

**By Hon'ble Shri Rakesh Sagar Jain, Member-J :**

None present for the applicant. Ms. Shruti Malviya, learned counsel for the respondents is present.

2. On perusal of file it appears that on the previous dates i.e. on 04.09.2018, 01.05.2018 and 11.09.2017 applicant was not present to pursue the case. Today also no one is present on behalf of applicant. It seems that applicant has lost interest in pursuing the case.

3. Accordingly, O.A. is dismissed in default and for non prosecution.

No order as to costs.

(Md. Jamshed)  
Member - A  
/Shashi/

(Rakesh Sagar Jain)  
Member - J